	Annexure 3												
Name of Corporate Debtor: Marshall Machines Limited; Date of commencement of CIRP: 29.08.2025; List of creditors as on: 24.09.2025													
List of secured financial creditors (other than financial ceditors belonging to any class of creditors)													
(Amount in ₹)													
Sr.	Name of Creditor	Details of Cla	im received	Details of claim admitted						Amount	Amount	Amount of claim	Amount
No.				Amount of claim Nature of Amount Amount Whether % voting share in CoC							of any		of claim
		Receipt		admitted	Claim	covered by	covered by	related		contigent			under
						security	guarantee	party?		claim	dues		verificati
						interest							on
1	HDFC Bank	15-Sep-25	24,17,06,888.71	24,17,06,888.71	Secured	Yes	Yes	No	100%	NA	NA	NA	NA
	Limited												
2	Scinox Fintech	15 5 25	12,35,19,907.00	_	Unsecured	No	No		0%	NA	NA	12,35,19,907.00	NA
_	Limited	15-sep-25	12,35,19,907.00	-	Unsecured	INO	INO		U%	INA	INA	12,35,19,907.00	INA
3		12 0 25	14,89,001.43		Unsecured	No	No		0%	NA	NA	14 00 001 43	NA
,	Anjali Karol Mohan	13-Sep-25	14,69,001.43	-	onsecured	INO	INU		U7/6	INA	INA	14,89,001.43	INA
4	Gaurav Sarup	15-Sep-25	7,79,93,754.00	_	Unsecured	No	No	1	0%	NA	NA	7,79,93,754.00	NA
5	Raman Karol	13-Sep-25 13-Sep-25	70,28,682.56	-	Unsecured	No No	No No	1	0%	NA NA	NA NA	7,79,93,754.00	
6	CA Rohit Karol	13-Sep-25			Unsecured	No	No	1	0%	NA NA	NA NA	43,36,079.12	NA NA
7	Prashant Sarup	15-Sep-25 15-Sep-25			Unsecured	No	No		0%	NA NA	NA NA	4,11,67,592.00	
8	Siddhant Sarup	15-Sep-25	1,85,08,223.00	-	Unsecured	No	No		0%	NA NA	NA NA	1,85,08,223.00	NA NA
- 0	Total	13-3ep-23	51,57,50,127.82	24,17,06,888.71	- Onsecuteu	- 140	- 140	_	100%	- INA	- INM	27,40,43,239.11	- IVA
	Total		31,37,30,127.82	24,17,00,000./1	•	•	•		100%	-		27,40,43,239.11	-

- Notes:

 1. The above list of creditors reflects claims received by IRP and verified as on September 24, 2025.

 2. Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.

 3. The Interim Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Boarc Process for Corporate Persons) Regulations, 2016.

Remarks, if any

a). Hypothecation by way of first and exclusive charge in all present and future stocks, goods finished or Semifinished, raw material, Monies, Receivables/ book debts by the Borrower in favour of the Bank and plant and machinery purchased from the amount financed by the Bank. in the form and manner satisfactory to Bank. (b). And Hypothecation over Ultra-Light Commercial Vehicle Loan for vehicle Mahindra Bolero Maxi Truck-BS-VI is secured by Hypothecation on Vehicle

d of India (Insolvency Resolution